

**IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION**

REVIEW PETITION (CRIMINAL) NO(S). 416 OF 2026

IN

CRIMINAL APPEAL NO(S). 2274 OF 2026

BRINDA KARAT

... PETITIONER(S)

Versus

**STATE OF NCT OF DELHI &
ANR.**

... RESPONDENT(S)

O R D E R

1. Application for listing the present review petition in open court is rejected.

2. We have gone through the review petition as well as the grounds in support thereof. We do not find any error, much less apparent, in the order impugned, warranting its reconsideration.

3. The Review Petition shall stand dismissed accordingly.

4. Pending application(s), if any, shall stand disposed of.

.....J.
(VIKRAM NATH)

.....J.
(SANDEEP MEHTA)

NEW DELHI;
JULY 29, 2026.

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

R.P.(Crl.) No. 416/2026 in Crl.A. No. 2274/2026

[Arising out of impugned final judgment and order dated 29-04-2026
in Crl.A. No. 2274/2026 passed by the Supreme Court of India]

BRINDA KARAT

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI & ANR.

Respondent(s)

FOR ADMISSION

IA No. 172511/2026 - APPLICATION FOR LISTING REVIEW PETITION IN
OPEN COURT

Date : 29-07-2026 This matter was circulated today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

By Circulation

UPON perusing the papers the Court made the following
O R D E R

Application for listing the present review
petition in open court is rejected.

The review petition(s) shall stand dismissed
in terms of the signed order.

Pending application(s), if any, shall stand
disposed of.

(SONIA BHASIN)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR

[Signed order is placed on the file]